

Collection of Taxes from Madhya Pradesh

116. SHRI AJIT P. K. JOGI: Will the Minister of FINANCE be pleased to state:

(a) what is the amount collected as income-tax, Central excise duty, corporate tax, wealth tax, estate duty and royalty on minerals by the Union Government from Madhya Pradesh during the last three financial years;

(b) what amount was reimbursed to Madhya Pradesh as its share during the same period; and

(c) on what basis this sharing has been done?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAN-ARDHAN POOJARI) (a) The amount collected as Income Tax, Central Excise duty, Corporate Tax, Wealth Tax, Estate duty and royalty on minerals by the Union Government from Madhya Pradesh during the last three financial years is as follows:

(Rs. in crores)

	1983-84	1984-85	1985-86
1. Income-tax	50 01	52.40	73 93
2. Central Excise duty	486.36	493 67	578 98 (Provisional)
3. Corporate Tax	4 37	4.30	11.65
4. Wealth Tax	2.56	2.77	3 16
5. Estate duty	0.34	0.35	0 55
6. Royalty on Minerals	It is collected by State Government and not by union Government.		

(b) The amount of share reimbursement to Madhya Pradesh is as follows:

	1983-84	1984-85	1985-86
1. Income Tax	86.19	90 59	154.73
2. Basic Excise duty	292.35	319.98	370.45
3. Addl. Excise duty	41.47	52 97	63.69
4. Estate duty	0.24	0 21	0 57
5. Wealth Tax on Agricultural property	-	-	-

(c) Sharing of Central taxes and duties with states was made in accordance with recommendations of the 7th Finance Com-

mission (for 1983-84 and 8th Finance Commission (for 1984-85 and 1985-86) as accepted by Government.